

BY E-MAIL

**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL**  
**PRADESH)**

**NO.HC.VII-87/2013/ 6024/A**

From :- Shri S. Choudhury,  
Deputy Registrar (Admn.-I),  
Gauhati High Court,  
Guwahati.

To, Shri Pranjal Das,  
District & Sessions Judge,  
Morigaon.

Dated Guwahati, the 12<sup>th</sup> October, 2018.

Sub:- **Casual Leave along with Station leave.**

Ref:- Your letter No. DJM/5924, dtd. 10.10.2018

Sir,

With reference to the above, I am directed to inform you that, your prayer for Casual Leave on 12.10.2018, along with Station Leave permission from the morning of 12.10.2018 till the morning of 22.10.2018, has been granted/~~rejected~~. The Civil Judge and Assistant Sessions Judge, Morigaon, will remain in charge of your Court and office during your absence on leave.

Yours faithfully,

  
**Deputy Registrar(Admn.-I),**



**Memo NO.HC.VII-87/2013/ /A, dated**

Copy to:

1. The Civil Judge and Assistant Sessions Judge, Morigaon.

  
**Deputy Registrar (Admn.-I)**